

HIGH COURT OF DELHI AT NEW DELHI

No. 31-43 /Rules/DHC/2026

Dated: 05/01/2026

From

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.

Sub: Re-circulating the directions contained in the Practice Direction No. 124/Rules/DHC dated 10.12.2024 in compliance of Judgment

CIC (Judicial)

2025 (West)

234

dated 23.10.2024 titled "Suhas Chakma Vs. Union of India & Ors" of the Hon'ble Supreme Court of India passed in Writ Petition No. W.P. (C) 1082/2020 .

Sir/Madam,

It has come to notice that instead of following the directions contained in Practice Direction No. 124/Rules/DHC dated 10.12.2024 (copy enclosed), in letter and spirit, i.e. appending a coversheet to the judgment, while furnishing the copy of the judgment of conviction/dismissal/ reversal of acquittal/ dismissal of bail applications, informing the convict about the availability of free legal aid facilities for pursuing higher remedies, the same is being mentioned in the judgment itself that free legal aid facilities can be availed.

As directed, you are requested to re-circulate the Practice Direction and to reiterate to all the Ld. Judicial Officers that the information regarding availability of free legal aid facilities for pursuing higher remedies should be contained in the coversheet appended to the judgment and not be mentioned in the judgment itself.

Yours sincerely,

(Geetanjali Goel)  
OSD (Rules)  
For Registrar General

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)**

**TIS HAZARI COURTS : DELHI**

No. 956-1660 /Rules/Gaz./PDJ West/2026

Dated Delhi the 09 JAN 2026

Copy forwarded for information to :-

1. All the Judicial Officers of West District, Tis Hazari Courts, Delhi
2. The Officer Incharge, all branches, West District, Tis Hazari Courts, Delhi.
3. For uploading on LAYERS.
4. ~~For~~ uploading on Website through LAYERS.

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